

Central Administrative Tribunal
Principal Bench

C.P. No.20/2004

In

O.A. No.1133/2002

New Delhi, This the 23rd day of April, 2004.
Hon'ble Shri V.K. Majotra, Vice-Chairman (A)
Hon'ble Shri Shanker Raju, Member (J)

Shri Rajan Lal son of Shri Ram Singh Gautam
R/o Village Bati, Distt. Mathura U.P.

-Applicant

(By Advocate: Shri Sant Lal)

Versus

1. Shri Raghav Lal, Chief Postmaster General,
U.P. Circle, Lucknow-226001.
2. Shri K.K. Gangneja, Sr. Supdt. of Post Offices,
Mathura Division, Mathura-281001.

-Respondents

(By Advocate: Shri N.S. Mehta)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice-Chairman (A)

Respondents have filed their additional affidavit regarding number of vacancies of the posts of Postal Assistants from 11.6.2002 to 29.3.2004 and action taken by the respondents with regard to filling up the posts on compassionate grounds. It has been stated, therein, that on 11.6.2002, 7 vacancies under 5% quota for appointments on compassionate grounds were approved. Similarly, on 18.9.2003 and 23.1.2004, the circle relaxation committee approved appointment on compassionate grounds of 9 + 9 candidates. While appointment of all the 9 candidates in terms of the approval dated 18.9.2003 has been effected, one candidate against 9 relating to meeting dated 23.1.2004 has yet not been approved. It was pointed out that the case of the 9th candidate is 5 years old.

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2. Learned counsel of the applicant stated that in terms of order dated 21.5.2003 in OA-1133/2002 respondents had been directed to appoint the applicant as Postal Assistant subject to availability of vacancy in the requisite quota. It is observed that after these orders, 18 vacancies have been available with the respondents. However, the applicant has not been accommodated as yet. In the circumstances, respondents are hereby directed that if approval of the 9th candidate relating to meeting dated 23.1.2004 has yet not been approved by the DG(Posts), that post be offered to the applicant. In case the 9th candidate has already been approved for appointment on compassionate ground, the next vacancy must be offered to the applicant, failing which a serious view would be taken.

3. With the above directions, this Contempt Petition is disposed of and notices to the respondents are discharged.

S. Raju

(Shanker Raju)
Member (J)

cc.

V.K. Majotra

(V.K. Majotra)
Vice-Chairman (A)

23-4-04